NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH**

CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 06/07/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: CP/509/ (IB)/CB/2017

NAME OF THE APPLICANT

: HALDIA COKE AND CHEMICALS PVT LTD

UNDER SECTION

: 10 RULE 7 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

D. Giridharem Dominic S. David

Axis Bank

V. SORECH

M. Mustineperialary counsel for DOB

N. SIVARALAN Counsel for BOB

N. SIVABALAN

V.V. Swahman Counsel by Jak Bank

Count by Corposabilance

ORDER

Mr. V. Suresh, Counsel for Applicant present. Mr. Dominic S. David, Counsel for Axis Bank present. Mr. V.V. Sivakumar, Counsel for J&K Bank present. Mr. M. Muthuperiasamy, Counsel for Union Bank of India present. Mr. S. Sathiyanarayanan, Counsel for Bank of Baroda present. Mr. N. Sivabalan, Counsel for Corporation Bank present. They sought time for arguments. Put up on 11.07.2017 at 10.30 A.M.

S. Virgorevoluer. (S. VIJAYARAGHAVAN) MEMBER (TECHNICAL)

(CH. MOHD SHARIEF TARIQ) MEMBER (JUDICIAL)